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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 507/96.

Dt. of Decision : 22-4-96.

P. Ramudu .. Applicant.

Vs.

1. The Sub-Divisional Officer,  
Telephones, Anantapur.
2. The Telecom District Manager,  
Anantapur.
3. The Chief General Manager,  
Telecom A.P.Circle, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. K.Venkateswara Rao

Counsel for the Respondents : Mr. V.Rajeswara Rao,  
Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.507/96.

Dt. of Decision : 22-04-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA was engaged as Casual Mazdeer  
w.e.f. 29-04-87 under R-1. He worked in that capacity during 12-8-87.

Thereafter he was re-engaged and worked from 18-04-88 to 31-5-88

and again from 1-4-91 to 31-8-91 and also from 1-3-94 to 13-9-94

with artificial breaks. Having worked in these period he had completed 322 days casual service. He was not re-engaged after

13-09-94.

2. This OA is filed praying for a declaration that the applicant is entitled for re-engagement as Casual Mazdeer under the control of the Telecom District Manager, Anantapur, in terms of the various instructions issued by the Director General, Telecommunications and also as per the Lr.No.TA/LC/1-2/III, dated 21-10-1991 and Lr.No.TA/RE/20-2/Rlgs/Corr., dated 22-2-1993 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not re-engaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

3. The applicant having worked in the department earlier had gained some knowledge in regard to the working of the department. Hence he has to be preferred if there is work in future in preference to freshers from the open market. However his long absence after 13-9-94 cannot be condoned.

4. In the result, the following direction is given:-

The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the unit from which he was last retrenched after checking the service rendered by him earlier. If in pursuance of this order he is going to be re-engaged none who is already in casual service shall be dis-engaged.

5. The OA is ordered accordingly at the admission stage itself. No costs.

*me*  
(R. Rangarajan)  
Member (Admn. I)

Dated : The 22nd April 1996.  
(Dictated in Open Court)

*Ansby*  
1/35/96  
On 41.

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D.A.507/96.

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Copy to:-

1. The Sub Divisional Officer, Telephones, Anantapur.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecom A.P.Circle, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. V. Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Ram/-

*(Signature)*  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(EA)

DATED: 22/4/86

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. No.

B.A. NO.

IN  
507/86

ADMITTED AND INTERIM DIREC

ALLOWED

DISPOSED OF WITH DIRECTI

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COST

*No Spec. Co.*

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